

e-mail: law-jk@nic.in  
Fax: **Jammu:** 0191-2546753(Nov-April),  
Fax: **Srinagar:**0194-2506063(May-Oct.)



**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Judicial Administration Section) Civil Secretariat**  
**(Srinagar/Jammu)**

Subject:- Appointment of Sr. Additional Advocate General, Additional Advocate General, Deputy Advocate General and Government Advocates for the Srinagar Wing of the Hon'ble High Court.

**GOVERNMENT ORDER NO: 788 -LD (A) of 2019.**  
**D A T E D: 01 - 02 - 2019.**

Sanction is accorded to:-

- i. termination of appointment of Shri Asif Ahmad Bhat, Additional Advocate General, Srinagar made in terms of Government Order No. 3983-LD(A) of 2018 dated 17-07-2018; and
- ii. appointment of the following Advocates as Law Officers in the Srinagar wing of the High Court with designation as shown against each:-

S.No.	Name of the Law Officer S/Shri	Designation
1.	Javed Iqbal	Sr. Additional Advocate General
2.	Showkat Hussain Naqashbandi	Additional Advocate General
3.	Ms. Farah Bashir	Deputy Advocate General
4.	Feroz Ahmad Sheikh	Deputy Advocate General
5.	Muzaffar Kirmani	Government Advocate
6.	Mohammad Rais- ud-Din Ganai	Government Advocate
7.	Bikram Deep Singh	Government Advocate
8.	Sajad Ashraf	Government Advocate

*[Handwritten signature]*

The above said appointments shall be:-

- i. governed by the terms and conditions as envisaged in Government Order No. 1906-LD(A) of 2015 dated 22.06.2015, Government Order No. 2327 -LD (A) of 2017 dated 16.06.2017, Government Order No. 2328 LD (A) of 2017 dated 16.06.2017 and other orders issued in this behalf.
- ii. for a period of one year which shall be extended subject to satisfactory performance of the Advocates; and
- iii. subject to production of documents relating to eligibility prescribed in notification SRO 98 of 2015.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 01-0-2019.

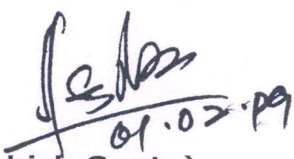
**NO: LD(A)2016/12**

Copy to the:-

1. Learned Advocate General, J&K Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Jammu.
4. Director Information, J&K Jammu.
5. Director Litigation, Kashmir.
6. All officers of the Department of Law, Justice and Parliamentary Affairs.
7. All concerned Law Officers for information.
8. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
9. Private Secretary to the Hon'ble Advisor Incharge, Law, Justice and Parliamentary Affairs for information of Hon'ble Advisor.
10. Administrative Officer, Advocate General's Office. He is requested to allow the Advocates to join only after production of documents relating to eligibility prescribed in notification SRO 98 of 2015.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
13. Government Order file.
14. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

  
01.02.2019